

(b) whether Government are aware of the case which occurred recently in Delhi near Y.M.C.A. where a man was caught by a person who took away all his money etc. in his possession; and

(c) the number of cases which have been recorded with the Police since 1951 up to January 1953 and how many arrests have been made?

The Deputy Minister of Home Affairs (Shri Datar): (a) The following measures have been adopted:—

- (i) Day and night patrolling by the unarmed police has been intensified and extended to cover all vital points on the outskirts of the city.
- (ii) Special patrolling by armed and unarmed police is carried on in the areas where crimes are particularly apprehended.
- (iii) Mounted Police patrols in the rural areas, unapproachable by motor vehicles, in addition to normal patrolling by unarmed and armed police.

(b) Yes. A Government peon reported that on 21st January 1953 he was way-laid by two persons and relieved of Rs. 70/-. The investigation revealed that the case was a fabricated one and lodged to avoid payment of debt to a money lender. Action is being taken to prosecute the complainant under section 182 of the I.P.C. for making a false report.

(c) I lay a statement on the Table of the House. [See Appendix III, annexure No. 36.]

Shri Chattopadhyaya: May we know the vital points in the City which we might avoid in order not to be way-laid? We know about the outskirts. What about the "in-skirts"?

Shri Vallatharas: How many cases of kidnapping of young children have come to light so far?

Mr. Deputy-Speaker: The question relates to dacoity.

Shri Vallatharas: Kidnapping is also included.

Shri Datar: I shall give the figures. Now, so far as the total number of persons reported to have been kidnapped is concerned, it is like this:

Below 10 years:	Males—11	Females—18
Between 10 & 16 :	„ —28	„ —58
Kidnapped	2:	

Shri Vallatharas: May I know how many have been recovered so far?

Shri Datar: So far as the number of restored persons is concerned, it is 108, out of the total number of kidnapped persons which is 132.

Shri Radha Raman: What punishment have the culprits been given by the Courts in these cases of kidnapping and murders?

Mr. Deputy-Speaker: There are a number of cases.

Shri Datar: In a very large number of cases, the accused have been convicted. If my hon. friend is interested, I might give him some figures so far as murder is concerned.

Mr. Deputy-Speaker: We need not go into all those details. Next question, Mr. Gidwani.

INSURANCE CERTIFICATES

***403. Shri Gidwani:** (a) Will the Minister of Finance be pleased to state whether Government have received any complaints that the Foreign Exchange banks particularly of British origin refuse to accept Insurance Certificates of companies working in East European countries?

(b) Do these banks delay transmission of letters of credit as much as possible?

The Deputy Minister of Finance (Shri M. C. Shah): (a) No such complaints have been received by Government.

(b) Government have no information.

DISPLACED PERSONS SHIFTED FROM WEST BENGAL TO CHARBATIA CAMP

***404. Shri Gidwani:** (a) Will the Minister of Rehabilitation be pleased to state what was the number of displaced persons shifted from West Bengal to Charbatia Camp in Orissa State?

(b) Is it a fact that one hundred displaced persons died in a period of two months in that Camp owing to disease and other reasons?

(c) If so, what steps have been taken to prevent such a high incidence of mortality among the displaced persons in the Camp?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) 3773.

(b) No.

(c) Does not arise.

Shri Gidwani: Is it a fact that the West Bengal Government themselves admitted that 36 persons died?

Shri J. K. Bhonsle: Actually, 55 persons have died, Sir, through normal causes.